

ITEM NO.1501
(For Judgment)

COURT NO.6

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18973/2017
(Arising out of impugned final judgment and order dated 04-05-2017
in DBCWP No. 692/2017 passed by the High Court Of Judicature For
Rajasthan At Jodhpur)

RAJASTHAN HIGH COURT, JODHPUR & ANR.

Petitioner(s)

VERSUS

NEETU HARSH & ANR.

Respondent(s)

Date : 29-08-2019 This petition was called on for pronouncement of
judgment today.

For Petitioner(s) Mr. Mukul Kumar, AOR

For Respondent(s) Mr. H.D. Thanvi, Adv.
Mr. Rishi Matoliya, AOR

Hon'ble Mr. Justice A.S. Bopanna pronounced the judgment of
the Bench comprising Hon'ble Mrs. Justice R. Banumathi and His
Lordship.

Leave granted.

In terms of the signed Reportable Judgment, the appeal is
allowed with no order as to costs.

Pending applications, if any, shall also stand disposed of.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER

(Signed Reportable Judgment is placed on the file)